

Report of the Joint Committee in compliance of Hon'ble NGT order dated 11.10.2023 in O.A. 862 of 2022 Pankaj Kumar Mishra Vs UOI w.r.t. Singrauli (Madhya Pradesh)

Under Para 8 of the order dated 11.10.2023 of O.A. 862 of 2022 following is stated:

“The applicant present in person at this stage has raised the issue that due to heavy transportation of coal ash in Singrauli and Sonbhadra, the roads are damaged and pollution is being caused. He has further submitted that the fly ash is being transported in the open trucks violating the norms and that the entire activity of transportation and storage of the fly ash is done within the area of 30 kms in Singrauli and Sonbhadra falling in the States of UP and MP which is creating health hazard in violation of CPCB guidelines March 2019, for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries, Para 4.2 of the Guidelines for loading, unloading, storage, transportation of fly ash”.

Hon'ble Tribunal sought response on the above submission made under Para 8 with the final report.

In compliance of the above, it is submitted that there is only 01 thermal power plant M/s NTPC Limited, Vindhnagar that is operational in the CEPI, Singrauli (Madhya Pradesh) area. Currently, there are 02 operational sites where the ash is being dumped. The details are as tabulated below:

S.No.	Location	Quantity	Consent to Operate Validity	Ash utilized
1.	Plot No-604, Abandoned Gorbi Mine, Tal: Chitrangi, Latitude: 24.215810° Longitude: 82.588046°	10,00,000 MT	31.8.2028	Dry fly ash
2.	Kh.no. 2156(S), Village: Daga, Bargawan, Tehsil: Deosar, Distt. Singrauli (M.P.)- Latitude: 24.175866 Longitude: 82.473834	130000 M3	31.7.2028	Pond Ash

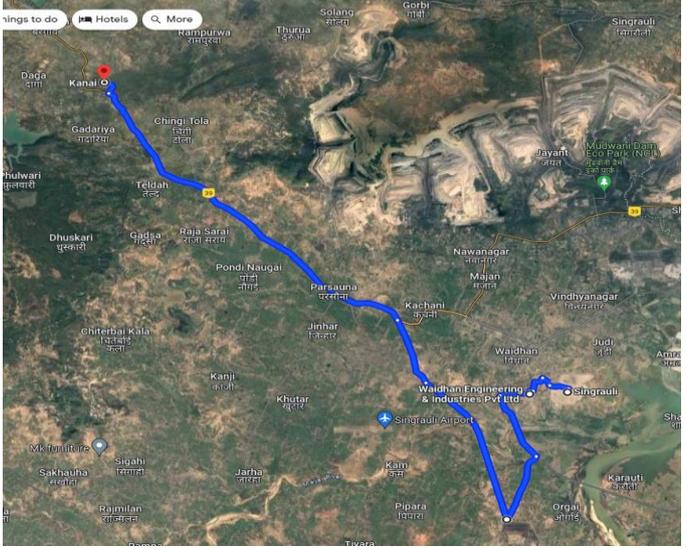
The filling of abandoned Gorbi mine pit started since 30th June 2021. The pit capacity is 24 million MT. The unit has consented for 10 Lacs MT dumping. Currently, the daily average filling rate is 1500 MT. The dry fly ash is transported from plant to Gorbi mine through bulkers. The dry ash dumped in the pit in slurry form. There is no leakage of dry ash was observed from the bulkers, however during the transportation due to the dusty road, the dust pollution was seen. Regular cleaning of the road and water sprinkling is to be regularly practiced.

In the other site (Kh.no. 2156(S), Village: Daga), pond ash is being transported from ash dyke. The details are as tabulated below:

S.No	Conditions	Remarks
1.	Location	<p>Kh.no. 2156(S), Village: Daga, Bargawan, Tehsil: Deosar, Distt. Singrauli (M.P.)-486886 Latitude : 24.175866 Longitude : 82.473834</p> 
2.	Capital Investment	Gross Rs. 4.75 Crores
3.	Product & Production capacity	Reclamation of Low Lying Area by Filling of Pond Ash. No production.
4.	<p>Pond ash Evacuation:</p> <ul style="list-style-type: none"> i. Pond ash evacuation from ash dyke of NTPC Vindhyachal is being carried out by deploying the Excavator. ii. Regular sprinkling is being carried out at Dyke area. iii. Routes for movement of all ash transportation vehicles, water tankers, equipment, etc. get approved from Thermal Power Station. iv. All the excavations within the ash pond maintained at a minimum slope of 4 (Horizontal): 1(Vertical) 	

<p>5.</p>	<p>Pond Ash Transportation:</p> <p>i. Pond Ash transportation is being carried out with proper covering of trucks to avoid any spillage on the road.</p> <p>However, as stipulated in the CPCB guideline, 2013; currently no such mechanically designed covered trucks are in use to transport the ash from the ash dyke.</p> <p>ii. The pond ash handled in moist condition only. Pond ash transported have been conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission.</p> <p>iii. Adequate free board in trucks is maintaining to avoid overflow/spillage during transportation.</p> <p>iv. The speed limit of vehicles carrying Pond ash is strictly enforced to not exceed 40 km per hour. Regular traffic controller persons deployed for the compliance.</p> <p>v. Ash transportation is being ensured in night time only.</p>	  
<p>6.</p>	<p>Reclamation of Low Lying area using Ash</p>	

	6.1.1 Consent from land owner	District Collector Office Singrauli has given permission on 19.5.2023 for filling of pond ash in the proposed area. Copy enclosed as Annexure-I
	6.1.2 Permission from Regulatory authority	NTPC has obtained statutory permission from regulatory authorities MPPCB. Copy enclosed as Annexure-II
	6.1.3 Prevention of pollution	<ul style="list-style-type: none"> i. Water tanker deployed to prevent fugitive dust emission. ii. Properly covered and well conditioned vehicle involved in ash transportation work. iii. Green curtain installed around ash unloading areas.
	6.1.4 Soil Cover on the top of ash fill:	<ul style="list-style-type: none"> i. After completion of ash filling work, About 300-500 mm thick soil layer shall be placed over the ash fill area. ii. soil required for soil cover is excavated from land fill site itself and kept separately before taking for ash filling
6.2 Preparation of filling area		
	6.2.1 Preparation of filling area	<ul style="list-style-type: none"> i. The entire area meant to receive the ash and earth filling stripped by 150 mm thickness. ii. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. removed from the site.
7	<p>Pond Ash Unloading:</p> <ul style="list-style-type: none"> i. Green Curtain: Prior to start of ash unloading work, low lying area is barricaded by green curtain to prevent fugitive dust emission. ii. Water sprinkling: Water sprinkling is regularly ensured at ash unloading area. 	 

<p>8</p>	<p>Route of Vehicles: Routes for movement of all ash transportation vehicles, water tankers, equipment, etc. are followed as-</p> <p>Baliyari Ash Dyke (24.0476, 82.6425)- Waidhan Industrial Area (24.0463, 82.6295) – Sasan Ultra Power (23.9940, 82.6211)– Daga Site (24.1762, 82.4736).</p>	
<p>9</p>	<p>Filling with pond ash; Procedure</p>	<p>Pond ash placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as herein specified.</p>
<p>10.</p>	<p>Compaction of Pond ash: Arrangements for the compaction of each layer made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level vibratory rollers deployed at the site.</p> <ul style="list-style-type: none"> a) Static Weight=6 to10t b) Static Linear Load=20–35kg/cm c) Frequency=18–30Hz(1100to1800vibrations/minute) d) Amplitude of vibrations=0.5mmtto1.5mm 	

11	Equipments and tools used during the work	<p>Following Equipments are being used for subject work:</p> <ul style="list-style-type: none"> • Earth Excavator/Poclaim- For Excavation of pond ash & Soil. • Back Hoe –For surface dressing • Dozer/Loader-For Spreading of pond ash • Covered Hyvas- For transportation of pond ash • Vibro Roller- For Compaction of Pond Ash & Soil earth cover • Water Tanker – For sprinkling of water to avoid fugitive dust emission
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Specific observation:

1. In Singrauli (Madhya Pradesh), the trucks that carry legacy mud / fly ash etc stuck to their lower bodies, which keep dropping at every bump or pot holes on the road and a cause us dust & mud on the roads. Similarly same roads are being used for the transportation of the coal / fly ash as well as for the commuting of the public at large and the area has no alternate roads for the public movement. The issues raised by the petitioner are more confined towards transportation of the fly ash, but road transportation of coal in the area also carries similar concerns viz.

The longest road length used in Singrauli (MP) for coal transport to Uttar Pradesh (UP) is Shaktinagar to Jayant mod to Shukla mod to Jayant-Singrauli Road to UP border (near Auri) is about 25KMs in length. This is followed by Gorbi to Singrauli- Jayant Road to UP border (near Auri) passes near to Jhingurda mines is about 17KMs long.

The major routes used for ash transportation for various purposes viz. low-lying area filling, mine filling, cement plant etc. are as following:

- i. Vindhyanagar to Shaktinagar to Mudwani dam to Jayant mod to Sukla mod to Gorbi block B mine filling
- ii. Vindhyanagar to Waidhan to Majan mod to Parsona to Bargawan to cement plant (Katni/Rewa/Satna districts)

- iii. Nigrie to Sidhi By Pass to Churhat bye-pass to Rampur Naikin to Baghwar to Cement Plant
- iv. Bandhaura to Amiliya to Sarai to Cement Plant
- v. Bargawan to Sidhi to Rewa to Maihar to Cement plants

On above major routes, it was observed that the dry ash is being transported in bulkers whereas the wet ash was being transported in truck with full cover on the truck. Transportation of wet ash through tractors is also in practice. However, as stipulated in the CPCB guideline, 2013; currently no such mechanically designed covered trucks are in use to transport the ash from the ash dyke.


(Sunil Kr Meena)
Scientist-D
CPCB, Bhopal


(Mukesh Srivastav)
Regional Officer
MPPCB, Singrauli


(Akhil Bansal, IFS)
DFO
Singrauli, M.P.


(Arun Parmar, IAS)
District Collector
Singrauli, M.P.



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कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला-सिंगरौली (म.प्र.)

क्रमांक/ 436 /आर-डी.एम./2023
प्रति,

सिंगरौली, दिनांक 19 मई, 2023

विषय :- General Manager, Ash Management,
NTPC Vindhyanal, Super Thermal, Power Station,
Vindhynagar, District-Singrauli(M.P.)
Approval for Pond Ash Filling in Govt. Land in Singrauli District
from ash dykes of NTPC Vindhyanal.

संदर्भ :- Ref.No. NTPC/VSTPS/AUD/ 2023-24/03 Date 02-05.2023

विषयांतर्गत संदर्भित पत्र के माध्यम से आपके द्वारा निम्नांकित विवरण अनुसार चयनित स्थलों पर प्लाई ऐश भराव हेतु ऐश परिवहन करने की अनुमति / अनापत्ति प्रमाण-पत्र प्रदान किये जाने का अनुरोध किया गया है:-

1. ग्राम डगा, तहसील देवसर, जिला सिंगरौली की अराजी खसरा नम्बर 2156 (Karamdigh Daga, Tehsil Devsar)
2. ग्राम डगा, तहसील देवसर, जिला सिंगरौली की अराजी खसरा नम्बर 1945 एवं 1929 (Stadium Daga, Tehsil Devsar)
3. ग्राम मकरोहर, तहसील माड़ा, जिला सिंगरौली में निर्माणाधीन "खेल मैदान मकरोहर"।
4. ग्राम गोभा, तहसील सिंगरौली, जिला सिंगरौली की अराजी खसरा नम्बर 50 एवं 202 (Khel Maidan Gova, Tehsil Singrauli)

प्रस्तुत आवेदन एवं संबंधित उपखण्ड अधिकारी की सहमति अनुसार आवेदित स्थल पर ऐश भराव एवं परिवहन की अनुमति प्रदान की जाती है।

संलग्न:- उपरोक्तानुसार।

अपर जिला मजिस्ट्रेट

जिला-सिंगरौली(म0प्र0)

सिंगरौली, दिनांक 19 मई, 2023

पृ0क्रमांक/ 437 /आर-डी.एम./2023
प्रतिलिपि:-

क्षेत्रीय अधिकारी, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जिला सिंगरौली की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

अपर जिला मजिस्ट्रेट

जिला-सिंगरौली(म0प्र0)



Consent Order

ANNEXURE_II

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 466016 MP
Tele : 0755-2466191, Fax-0755-2463742

1204

GREEN-SMALL

CCA-Fresh

Validity(A/W): 31.07.2028

CONSENT NO: ***

PCB ID: 155494

Outward No:118818,05/09/2023

Consent No:AW-58850

To,
The Occupier,
M/s. NTPC Limited - Vindhychal
(Fly ash filling in Low Lying Area)
Vindhychal Super Thermal Power Station,
Post- Vindhyanagar, Dist :- Singrauli (M.P.)- 486885

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1299691 Dt. 07/08/2023 and last communication received on Dt.04/08/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31.07.2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh. no. 2156(S), Village: Daga, Bargawan, Tehsil: Deosar, Distt. Singrauli (M.P.)- 486886
- The capital investment:** Rs. 4.75 Crs
- Product & Production Capacity:**

Product	Qty of ash to be filled
Reclamation of Low Lying Area by Pond Ash Filling	1,30,000.0 Cubic Meter

- Note:-**
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.
 - The low lying area is along the road side and requires effective drainage system for protecting discharge on the road during rains. NTPC management shall provide the proper drainage system.
 - It shall be the responsibility of NTPC Management to do the adequate plantation and maintain it for minimum 03 year after filling of fly in ash low lying area.

The Validity of the consent is up to **31/07/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 2281B233UG

CHANDRA MOHAN THAKUR
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment(if any):-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 15000.0	WWG : 0.0	Water Source
1	Dust Suppression	15000.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. **The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any**

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-58850



- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
- (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.
3. HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.



Consent Order

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4. The unit management shall carry the leachate study of area by competent agency.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system & GPS System equipped vehicles for ash transportation.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08- 2003 and 03-11- 2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.

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26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary



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